## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 87/(MAH)/2010 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2016

NAME OF THE PARTIES:

Jer Rutton Kavasmaneck

V/s.

M/s. Gharda Chemicals Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION Suggata Choudlany Petitioner V6 Bhraxis av Mayer Chardepater

MR. ROHAN KADAM MR. ABHIBHEK AOKE ilb legads farturs

Respondent, Alle.

## Order CP No.87/397-398/CLB/MB/MAH/2010

With regard to the amended Petition, the Respondent side is at liberty to file reply within 10 days hereof, rejoinder if any, one week thereof.

List this matter for hearing on 16.1.2017.

sd/-B.S.V.PRAKASHKUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)